

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00747/2015

Dated Friday the 3rd day of August Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

P.Subramani,
S/o. Palanisamy,
working as Safaiwala,
Cordite Factory,
Aravankadu, Nilgiris 643202.Applicant

By Advocate M/s. P. Saravanan

Vs

- 1.Union of India,
rep by its Chairman,
Ordnance Factory Board, Kolkata.
- 2.The Sr. General Manager,
Cordite Factory,
Aravankadu, Nilgiris 643202.Respondents

By Advocate Mr. G. Dhamodaran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Learned counsel for respondents is present. However, there is no representation for the applicant or his counsel. It is seen that the reply has also been filed and the pleadings are complete.

2. The applicant has been unrepresented on several dates including on 07.11.2017, 25.01.2018 and 24.07.2018 on account of which the matter was directed to be listed under the caption "For Dismissal" today. However, as there is no representation for the applicant today also, it is evident that the applicant is not interested in prosecuting the case.

3. In view of the above, MA for condonation of delay and consequently, the OA are dismissed for non-prosecution.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

03.08.2018

SKSI